

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 110 of 2011

(Arising out of Order-in-Appeal No. 386(Gr.I)/2010(JNCH)/IMP-356 dated 30.11.2010 passed by Commissioner of Customs (Appeals), Nhava Sheva)

M/s Shell India Markets Pvt. Ltd.

.....Applicant

Plot No. T-5, MIDC, Taloja, Dist: Raigad - 410208

VERSUS

Commissioner of Customs (Import)

.....Respondent

Nhava Sheva

Jawaharlal Nehru Customs House, Sheva,
Mumbai - II

APPEARANCE:

None for the Appellant

Ms. Trupti Chavan, Authorized Representative for the Respondent

**CORAM: HON'BLE Mr. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/85742 / 2019

Date of Hearing: 09.04.2019

Date of Decision: 09.04.2019

Per: S.K. MOHANTY

The appellant vide letter dated 02.04.2019 has prayed for withdrawal of appeal. Request made by the appellant is considered. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(S.K.Mohanty)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**